

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.)...../2016
CRLMP No(s). 482/2016

(Arising out of impugned final judgment and order dated 2015-08-17
in CRLA No. 740/1987 passed by the High Court of Judicature at
Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAM SEWAK AND ORS.
(with appln. (s) for c/delay in filing SLP)

Respondent(s)

Date : 20/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Gaurav Dhingra, Adv.
Mr. Aviral Saxena, Adv.
Ms. Gauri Neo Rampal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Exemption allowed.

Delay condoned.

Leave granted.

(USHA BHARDWAJ)
AR-CUM-PS

(INDU POKHRIYAL)
COURT MASTER

Signature Not Verified

Digitally signed by
Vinod Kumar
Date: 2016.01.20
17:19:22 IST
Reason: